COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 142 OF 2018

Dated: 30th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Inland Power Ltd. Appellant(s)

۷s.

Jharkhand State Electricity Regulatory Respondent(s)

Commission & Ors.

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms.Swapna Seshadari

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. C.K.Rai

Mr. Umesh Prasad for R-1

ORDER

Admit.

The learned counsel, Mr. C.K. Rai appearing for the first Respondent prays for four weeks time to file his reply in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the first Respondent is permitted to file his reply in this matter by 02.07.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 16.07.2018, after duly serving copy on the other side.

List this matter on <u>13.08.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

pds/vt